

**BEFORE THE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE)CHENNAI**

**ORIGINAL APPLICATION No.135 of 2020 (SZ)**

Tribunal on its own motion – SUO MOTU based on the news item in the Tamil newspaper Dinamalar, Chennai City supplement Edition dated 23.07.2020 under the caption “Danger to Puzhuthivakkam Chitheri Lake due to river like flow of sewage water”

... Applicants

**Versus**

1. The Principal Secretary to Government,  
Public Works Department,  
Fort St. George,  
Chennai – 600009.
2. The Secretary to Government of Tamil Nadu  
Department of Environment,  
Fort St. George,  
Chennai – 600009.
3. Addl. Chief Secretary to Government of Tamil Nadu  
Municipal Administration & Water Supply Department  
Fort St. George,  
Chennai – 600009.
4. The Chairman,  
Tamil Nadu Pollution Control Board  
Guindy, Chennai
5. The District Collector,  
Chennai District
6. Greater Chennai Corporation  
Rep. by its Commissioner,  
Chennai – 600 003.

  
Area Engineer - XIV  
Chennai Metropolitan Water  
Supply and Sewerage Board  
Chennai - 600 091.

  
Superintending Engineer (South)  
C.M.W.S.S. Board  
No. 1, Pumping Station Road,  
Chintadripet, Chennai-2.

7. The Managing Director,

Chennai Metropolitan Water Supply and Sewerage Board,  
Chennai-02

... Respondent(s)

**REPORT FILED BY THE 7<sup>th</sup> RESPONDENT**

I, D.Mythily, Daughter of Thiru. T.Dharman Hindu aged about 56 years now working as Superintending Engineer (South) of Chennai Metropolitan Water supply and Sewerage Board, Chennai do hereby solemnly affirm and sincerely state as follows:

1. I am the Superintending Engineer (south) in the Chennai Metro Water Supply and Sewerage Board (CMWSSB), Chennai and representing 7<sup>th</sup> Respondent herein and well acquainted with the facts of the case from the connected files.
2. I am filing this updated report on behalf of the Managing Director, Chennai Metropolitan Water Supply and Sewerage Board, Chennai-02 who has been cited as 7<sup>th</sup> respondent in the case taken up by The Hon'ble National Green Tribunal (NGT), Southern Zone (SZ), Chennai on its own motion – SUO MOTU based on the news item in the Tamil newspaper Dinamalar, Chennai City supplement Edition dated 23.07.2020 under the caption "Danger to Puzhuthivakkam Chitheri Lake due to river like flow of sewage water" vide O.A. No. 135 of 2020(SZ).

  
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3. I humbly submit that, the Puzhuthivakkam Chitheri Lake is located at survey No.67 of Madipakkam Revenue Village situated in Depot 169 and Depot 188 in Area XIV of CMWSSB.
4. I humbly submit that, the Puzhuthivakkam Chitheri is surrounded by 19 streets comprising Depot 169 & 188. Out of this 19 streets, 8 streets are pertaining to division-188 and 11 streets are pertaining to division-169.
5. I humbly submit that, the Puzhuthivakkam covering in Depot-169, the Underground drainage system is available and 836 nos of house service connections were effected under "Illamthorum Inaippu Scheme" in the above 11 streets.
6. I humbly submit that, the Madipakkam covering in Depot 188, the Underground drainage system is not available at present. Further the technical bid evaluation of the bid received have been completed and the price bid is under evaluation for the work of providing Under Ground Sewerage System to Madipakkam.
7. I humbly submit that, under Madipakkam Underground Sewerage system the scope of work contains laying of 100 km of gravity sewer main and 14 km of sewage pumping main, construction of 3859 nos. of Machine holes, 5 nos. of Main pumping stations, 4 nos. of lift station.

  
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Also, around 11600 nos. of house sewer service connections are to be provided, within the contract period of 30 months.

8. I humbly submit that the Madipakkam covering in Depot 188 and the 8 streets existing around the Chitheri Lake with 109 households is part of the tender which is under evaluation. Further soft rock and integrated soft rocky terrain is expected from 4 m below the ground level. Only on completion of execution of entire gravity sewer network, sewage pumping main and sewage pumping stations, house sewer service connections can be effected. Given the scope of work the time period of 30 months was arrived based on the site condition and presence of water table.
9. I humbly submit that for the orders of the Hon'ble Green Tribunal, Southern Zone dated 18.05.2022 in para 4, there is provision in the tender document under Clause 50 of Volume I, wherein it has been stipulated that for any work completed in advance by not less than 10% of agreement period shall be considered for bonus of 1% on the value of actual quantum of works executed has been provided with an intention to complete the works at the earliest.
10. I humbly submit that there is also a provision available under Clause 49 of the tender document that liquidated damages shall be levied at the rate stated in the contract data for each day if the completion date is later than the intended completion date.

  
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...Applicants

**Vs**

The Principal Secretary to Government,  
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... Respondents

**REPORT FILED ON BEHALF OF THE  
7<sup>th</sup> RESPONDENT**

Mr. GAUTAM.S.RAMAN